

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

COMP.APPL.139(CH)2024

In

CP No. 6/Chd/Hry/2024

(Main Matter on 26.07.2024)

IN THE MATTER OF:

Renu Khanna & anr.

...

Petitioner

Versus

Khanna Paper Mills Ltd & Ors

...

Respondent

Under Section: 241-242, CA 2013

Rule: 11 NCLT, 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant

: Mr. Surjeet Bhadu, with Mr. Agam Bansal & Mr. Veer Singh, Advocates

For the Respondent

: Mr. Anand Chhibbar, Senior Advocate with Mr. G.S. Sarin, PCS, Ms. Swati Vashisth, PCA

ORDER

COMP.APPL.139(CH)2024

Heard the submissions made by the learned counsel for the applicant as well as learned counsel for the respondent. We have also considered the averments made in COMP.APPL.131(CH)2024, it is hereby clarified that the decision of the EGM dated 17.06.2024 will be effective or will be set aside once the judgment in this matter will be passed and such decision will be communicated to the parties in the final judgment. Thus, COMP.APPL.139(CH)2024 is allowed.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**